

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
IB-710/PB/2019

**IA/6003/2022, IA/4933/2021, IA/448/2022, IA/1608/2022,
IA/3938/2022, IA/4101/2023, IA/4572/2023, IA/4573/2023,
IA/4574/2023, IA/4575/2023, IA/4576/2023, IA/4629/2023,
IA/4659/2023, IA/4518/2023, IA/631/2024**

IN THE MATTER OF:

Ms. Babita Gupta and Ors.

...PETITIONER

Vs.

M/s. Rajesh Projects (India) Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

For the Applicant

:
**:Adv. Abhishek Anand,
Adv. Sikhar Tiwari. Adv. D. S.
Chauhan, Adv. Shikher Badial in
IA/6003/2022. Adv. Sandeep
Bajaj, Adv. Devansh Jain, Adv.
Vasudha Chadha in
IA/3938/2022. Adv Dev
Bhardwaj for the Applicant, Mr.
Aryan Sharma in IA/4101/2023.
Adv Abhishek Vikram & Adv
Vasundhara Chauhan in
IA/1608/2022.**

For the Promoters

**:Adv. Saurabh Jain, Adv. Dhruv
Sehgal.**

For the Respondent/IRP

**:Adv. Abhindra Maheshwari, Adv.
Shivam Gupta, Adv. D.S.
Gautam, IRP Mr. Manoj
Kulshrestha.**

ORDER

IA/1608/2022

Ld. Counsel on behalf of the Applicant is present and on instructions submitted that the matter has been settled with the Resolution Professional and therefore sought to withdraw the present application. Ld. Counsel for the Resolution Professional is also present and submitted that the matter has been settled. In view of the request made by the Applicant, liberty is granted to the Applicant to withdraw the present application i.e. IA/1608/2022.

IA/1608/2022 is dismissed as withdrawn.

IA/3938/2022

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of Resolution Professional is present and submitted that they have filed their reply and the same is available on the e-portal. Ld. Counsel for the Applicant submitted that she has not received the copy of the reply. Ld. Counsel for the RP undertakes to bring a soft copy of the reply to the Ld. Counsel for the Applicant. List on **28.05.2024**.

IA/631/2024

Ld. Counsel on behalf of the Applicant is present and sought time to file rejoinder to the reply filed by the Respondent/Resolution Professional. Ld. Counsel on behalf of the Resolution Professional is present. Time prayed is granted for filing rejoinder. List on **28.05.2024**.

IA/4101/2023

Ld. Counsel on behalf of Applicant is present and sought time to file rejoinder to the reply filed by the Respondent. Time prayed is granted. List on **28.05.2024**.

IA/6003/2022, IA/4933/2021, IA/448/2022

Ld. Counsel on behalf of Applicant is present. Issue fresh notice to the Respondent/Banks and file the proof of service. List on **28.05.2024**.

List all the remaining IAs be posted on the same date i.e. on **28.05.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)